to Questions

(b) if so, the details thereof and amount sanctioned in this regard so far  $\ensuremath{?}$ 

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) No, Sir.

(b) Does not arise.

[Translation]

# Closure of Yarn Spinning Mills in U.P.

- 4442. SHRIMATI USHA VERMA: Will the Minister of TEXTILES be pleased to state:
- (a) the number of yarn spinning mills in Uttar Pradesh which are in working condition, location-wise;
- (b) whether any yarn spinning mill, situated at Hardoi district had been closed down two years ago;
- (c) if so, whether the labourers working in the said mill had been retrenched without giving any reason and also many labourers out of them are working in other mills at very low-wages;
  - (d) if so, the reasons therefor; and
- (e) whether any action is being taken by the Government to revive the above mentioned mills?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) As on 31.5.1998, there were 53 cotton/manmade fibre (Non-Small Scale Industry) textile yarn spinning mills in the State of Uttar Pradesh. Out of these, 42 cotton/man-made fibre textile yarn spinning mills were in working condition, mainly located in Allahabad, Raibarelly, Hathras, Etawah, Bulandshahar, Basti, Bijnor, Moradabad, Barabanki, Bareilly, Sitapur, Ghazipur, Farrukhabad, Fatehpur, Faizabad, Mirzapur, Mathura, Meerut, Ghaziabad, Saharanpur, Modinagar, Lucknow, Dehradun, Nainital, Kashipur, Azamgarh, Jhansi, Hardoi, Ballia, Jaunpur etc.

- (b) No. Sir.
- (c) to (e) Do not arise.

[English]

#### Import Duty on Aluminium

- 4443. SHRI AJAY CHAKRABORTY: Will the Minister of FINANCE be pleased to state:
- (a) whether despite numerous representations received by the Government for reduction in Import Duty on

Aluminium, it has been increased by 4 pre cent thus creating acute shortage of this important metal in the country:

- (b) if so, the details thereof;
- (c) whether the primary producers have been earning high profits by increasing prices frequently taking advantage of shortage, while consumer industries are suffering greatly; and
- (d) if so, the steps being taken by the Government to ease the situation in the absence of price and distribution control?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) As in the case of many other commodities, Special Additional Duty of customs of 4% applies to import of aluminium when imported for non-trading purposes. However, there is sufficient production capacity of aluminium in the country.

(c) and (d) As stated in reply to Lok Sabha Unstarred Question No. 3447 (replied on 9th July, 1998 by the Ministry of Steel and Mines), the price of domestically produced unwrought aluminium is lower than the landed cost of imported unwrought aluminium. However, market forces, fluctuations in LME prices, demand-supply situation, taxes and other commercial factors decide the price of unwrought aluminium to be paid by consuming industries.

### Allegations against former CMD of ITDC

- 4444. SHRI K. KRISHNAMOORTHY: Will the Minister of TOURISM be pleased to state:
- (a) the details of various allegations of corruptions, favouritism, lavish hospitality expansion, which are not connected with business promotion, but in personal way including some CBI cases against the previous CMD of ITDC:
  - (b) the details of action taken against them; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) to (c) There were a total of 22 allegations against the former CMD, ITDC as per list given in attached statement. These allegations were thoroughly examined by the Government, and Government views on each case were conveyed to the Central Vigilance Commission. The Commission has already closed 19 out of the 22 cases. The reply in respect of the remaining 3 cases has not been received.

#### Statement

S.No.	Case Details	Present Position
1.	Non-recovery of ITDC's dues from M/s Silver Exports, New Delhi.	CVC has closed the case
2.	Favouritism by former C&MD to Mrs. Kusum Malik a General Manager in ITDC.	-do-
3.	Misappropriation of Rs. 5 lakhs by former C&MD in conducting the wedding reception at Ashok Hotel of Miglanis and Ansal's.	-do-
4.	Non-payment of ITDC dues by the organisers of a Film Star Night in Ashok Hotel.	-do-
<b>5</b> .	Award of Security Contract in ITDC Hotels.	-do-
6.	Licensing of Jewel of the East Restaurant in Ashok Hotel, New Delhi.	-do-
<b>7</b> .	Foreign Tourist of confidents of former C&MD, ITDC.	-do-
8.	Leasing of Bagia Restaurant in Ashok Yatri Niwas.	-do-
9.	Leasing of Mandarin Restaurant in Janpath Hotel.	<b>-</b> do-
10.	Non-recovery of dues from M/s CIDEO Films (Shri D.S. Sultania)	-do-
11.	Under-billing in respect of a Dinner hosted by Shri R.K. Jain	-do-
12.	Teenu Vs. Tinu-two complaints i.e. Shri Mohinder Jain is a contract man of C&MD, ITDC in PM's Offices and Shri Chaman Bhardwaj has been favoured by giving him a contract for making a Video Film.	-do-
13.	Inclusion of Shri Anil Bhandari's name in the 'Agreed List' of C.B.I.	-do-
14.	Vacation of Hotel Samrat rooms by former C&MD, ITDC.	<b>-d</b> o-
15.	Misuse of official position and ITDC money by former C&MD, ITDC for personal gains.	-do-
16.	Collection of 10% commission on all vehicles hired through ITDC, liberal distribution of passes for Swimming Pool and Health Club and lavish entertainment of officials of Press & CBI.	-do-
17.	Procurement of carpets for Ashok Hotel	-do-
18.	Duty Free Shops - wrong tags, smuggling of liquor etc.	-do-
19.	Possession of 2 passports at a time by former C&MD, ITDC i.e. misuse of Diplomatic Passport.	-do-
20.	Discrepancies in the recrultment procedure of Sr. Vice Presidents in ITDC.	Reply from CVC has not been received.
21.	Complaint from an MP regarding Non-payment of ITDC by Shri Ram Das & fraud in LTC Tours conducted by ITDC etc.	-do-
22.	Concessions to M/s UVI Holidays.	-do-

# [ Iransiation]

# Super 301 International Law

4445. SHRI SURYAKANTA PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether India has been placed under the International law 301 by America;

- (b) if so, the reasons therefor and the reaction of the Government thereto:
- (c) if so, whether any special steps have been taken to apprise the international community of the feelings of our country; and
  - (d) if so, the details thereof?